

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 37/1997

Tuesday this the 1st day of April, 1997.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. 'P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

S. Sunithakumari,
Extra Departmental Mail Carrier (formerly)
Moonnumukku, Branch Office,
Pangod-695609. ... Applicant

(By Advocate Mr. G. Sasidharan Chempazhanthiyil)

Vs.

1. The Sub Postmaster,
Pangode, Thiruvananthapuram.
2. The Assistant Superintendent of Post
Offices, Central Sub Division,
Thiruvananthapuram.
3. The Assistant Superintendent of Post
Offices (OS) Office of the Senior
Superintendent of Post Offices,
Thiruvananthapuram North,
Thiruvananthapuram.
4. The Senior Superintendent of Post
Offices, North Division, Thiruvananthapuram.
5. The Chief Postmaster General,
Kerala Circle, Thiruvananthapuram,.... Respondents

(By Advocate Mr. Mathews J Nedumpara, ACGSE)

The application having been heard on 1.4.1997, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant is aggrieved by the order
dated 18.9.95 of the 4th respondent imposing on her
a penalty of removal from service and by the order
dated 7.12.96 rejecting her appeal against the order
of removal.

2. When the application came up for hearing,
noting that the applicant had not exhausted the remedy
available to her, it was felt that the applicant could

contd...

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avail of that opportunity also. On the basis of the above observation by the Bench, the applicant has filed a Review Application which is still pending.

3. Today when the application came up for hearing, counsel on either side stated that the application can now be disposed of with a direction to the 5th respondent to consider and dispose of the Review Application filed by the applicant within a reasonable time frame.

4. Taking note of the above development and the submission of the counsel at the Bar the application is disposed of with a direction to the 5th respondent to consider the Review Application filed by the applicant on 22.1.97 and dispose it of in accordance with law within a period of one month from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 1st day of April, 1997.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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